

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 24
(IB)-16(PB)/2024

IN THE MATTER OF:

KING,S Worldwide India Centre

.... Petitioner/Applicant

Order under Section 59 of Insolvency & Bankruptcy Code, 2016

Order delivered on 24.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Liquidator : Mr. Ratik Sharma, Adv.

For the Respondent :

ORDER

Ld. Counsel Mr. Ratik Sharma appeared through VC on behalf of the Liquidator and stated that pursuant to the order dated 11.03.2024, he has filed the gist of the matter and the same is uploaded on the DMS portal.

Await report of the RoC and Income Tax Department.

Ld. Counsel for the Applicant undertook to issue fresh notice upon the RoC and Income Tax Department to expedite the report.

At request and with consent of the parties, list the matter for a physical hearing **on 29.05.2024.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)